

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

No. OA 721 of 1996

Date of order : 19.5.04

Present : Hon'ble Mr.N.Prusty, Judicial Member

Hon'ble Mr.M.K.Misra, Administrative Member

BANI MOITRA & ORS.

VS

UNION OF INDIA & ORS.

For the applicants : None

For the respondents: Mr.S.Choudhury, counsel

O R D E R

N.Prusty, J.M.

None appears for the applicants even on the second call ~~XXXX~~ during the course of ~~the day~~ Mr.S.Choudhury, 1d. counsel appearing for the respondents is present.

2. Since ~~any~~ ^{any} one of the applicants nor thier advocate was present on 9.2.2004, Registry was directed to send notice on the applicant. Accordingly notice was issued by the Registry on 22.3.04 on applicant No.1 who also represents the applicants No.2 & 3 as they are minors. Inspite of the notice, today when the matter was called nobody appeared on behalf of the applicant nor any one of the applicants is present in the Court.

3. In view of the above it appears that the applicants are no more interested to proceed with the case.

4. Accordingly the OA is dismissed for default. No order as to costs.

MEMBER(A)

in

MEMBER(J)